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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

RA No.306/93 in
OA No.514/88

Decided on: 28.10.1993.

Shri Arun Kumar

...Applicant

Versus

Union of India & Others

...Respondents

Coram:- The Hon'ble Mr. N.V. Krishnan, Vice-Chairman
The Hon'ble Mr. B.S. Hegde, Member (J)

For the applicant

In person.

O R D E R

OA 514/88 was disposed of by the order dated 16.8.93 by another Bench. The applicant has filed this Application seeking a review of that judgement. This matter has been placed before us by the Hon'ble Chairman for disposal.

2. We have heard the applicant.

3. The O.A. was in regard to the termination of the applicant on 15.7.87 in accordance with the terms of his appointment which have been reproduced in the judgement. It was contended by the learned counsel for the applicant who argued the O.A. that the applicant's services could be terminated only by the appointment of a candidate recommended by the Staff Selection Commission (SSC for short) to the said post. He alleged that respondents have employed other persons not selected by the S.S.C., i.e., by another ad hoc employee. It is seen from the judgement that these points were not part of the pleadings nor was the person so appointed impleaded in the O.A. The Bench

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concluded that the applicant's service was terminated in accordance with the terms of his appointment.

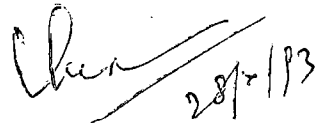
4. The applicant points out in the Review Application that, after the termination of his service, two persons not selected by the S.S.C. have been appointed to the post of Junior Stenographer. He, therefore, requests that the original judgement may be reviewed.

5. We have heard the applicant. The ground adduced by him does not in any way make it clear that the earlier order suffers from any error apparent on the face of record, more particularly, when reference has been made to this very fact in the judgement.

6. In the circumstances we find no merit in this Review Application. It is dismissed.



(B.S. HEGDE)
MEMBER(J)



(N.V. KRISHNAN)
VICE-CHAIRMAN

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